

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 485 of 2018

Bhikhan Mahto ... Appellant

Versus

The State of Jharkhand ... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MRS. JUSTICE RAJESH KUMAR

For the Appellant : M/s. Binod Kumar Dubey, Advocate

For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A No.3032 of 2019

7/ 08.07.2020. At the request of the learned counsel for the appellant, put up this matter after the situation normalizes and the Courts are held in physical mode.

Learned counsel for the appellant may mention the case to be listed after the situation normalizes.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

BS/-